

IN THE HIGH COURT OF JHARKHAND AT RANCHI
T.A. No. 29 of 2013

M/s National Building Construction Corporation Ltd., New Delhi. --- --- Appellant

Versus

Commissioner of Central Excise & Service Tax, Ranchi. --- --- Respondent

CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh
The Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through : Video Conferencing

For the Appellant :
For the Respondent : Mr. Ratnesh Kumar, Adv.

10/29.06.2020 Learned counsel Mr. Ratnesh Kumar is present for the Central Excise and Service Tax while appellant is not represented even today.

Learned counsel for the Revenue submits that the case is fully covered by a Division Bench judgment of this Court rendered in W.P.(T) No.6852 of 2013 (Hindustan Copper Ltd. Vs. Union of India & Ors.) dated 13th March 2014. However, since the appellant is not represented today also, matter is adjourned by way of last indulgence for one week.

Let the case be listed on 9th July, 2020.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)

Shamim/